$~41 to 44 & 54

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ **W.P.(C) 6522/2018**

FIRDOUS KOUSER ..... Petitioner

Through: Mr Rajiv Gupta, Advocate.

versus

UOI & ANR. ..... Respondents

Through: Ms Maninder Acharya, ASG with Mr Amit Mahajan, CGSC, Mr Manish Mohan, CGSC, Mr Anil Dabas, GP, Mr Sahil Sood, Mr Harshul Choudhary, Mr Viplav Acharya and Mr Madhav Chitale, Advocates for UOI.
Mr Arun Kumar Chatterjee, Joint Secretary, CCPO, UOI.

WITH

\+ **W.P.(C) 7046/2018**

PRABHJIT SINGH ..... Petitioner

Through: Mr Rajiv Gupta, Advocate.

versus

UNION OF INDIA & ANR. ..... Respondents

Through: Ms Maninder Acharya, ASG with Mr Amit Mahajan, CGSC, Mr Manish Mohan, CGSC, Mr Anil Dabas, GP, Mr Sahil Sood, Mr Harshul Choudhary, Mr Viplav Acharya and Mr Madhav Chitale, Advocates for UOI.
Mr Arun Kumar Chatterjee, Joint Secretary, CCPO, UOI.

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WITH

\+ **W.P.(C) 7476/2018**

RAJBIR KAUR ..... Petitioner

Through: Mr Rajiv Gupta, Advocate.

versus

UNION OF INDIA & ORS. ..... Respondents

Through: Ms Maninder Acharya, ASG with Mr Amit Mahajan, CGSC, Mr Manish Mohan, CGSC, Mr Anil Dabas, GP, Mr Sahil Sood, Mr Harshul Choudhary, Mr Viplav Acharya and Mr Madhav Chitale, Advocates for UOI.
Mr Arun Kumar Chatterjee, Joint Secretary, CCPO, UOI.

WITH

\+ **W.P.(C) 7478/2018**

AMANDEEP SINGH ..... Petitioner

Through: Mr Rajiv Gupta, Advocate.

versus

UNION OF INDIA & ORS. ..... Respondents

Through: Ms Maninder Acharya, ASG with Mr Amit Mahajan, CGSC, Mr Manish Mohan, CGSC, Mr Anil Dabas, GP, Mr Sahil Sood, Mr Harshul Choudhary, Mr Viplav Acharya and Mr Madhav Chitale, Advocates for UOI.
Mr Arun Kumar Chatterjee, Joint Secretary, CCPO, UOI.

AND

\+ **W.P.(C) 7862/2018**

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RAJ KUMAR ..... Petitioner

Through: Mr Rajiv Gupta, Advocate.

versus

UNION OF INDIA & ANR. ..... Respondents

Through: Ms Maninder Acharya, ASG with Mr Amit Mahajan, CGSC, Mr Manish Mohan, CGSC, Mr Anil Dabas, GP, Mr Sahil Sood, Mr Harshul Choudhary, Mr Viplav Acharya and Mr Madhav Chitale, Advocates for UOI.
Mr Arun Kumar Chatterjee, Joint Secretary, CCPO, UOI.

CORAM:
HON'BLE MR. JUSTICE VIBHU BAKHRU

O R D E R

% 30.07.2018

CM No.24935/2018 in W.P.(C) 6522/2018
CM No.26740/2018 in W.P.(C) 7046/2018
CM No.28593/2018 in W.P.(C) 7476/2018
CM No.28596/2018 in W.P.(C) 7478/2018
CM No.30162/2018 in W.P.(C) 7862/2018

1. Allowed, subject to all just exceptions.

W.P.(C) 6522/2018
W.P.(C) 7046/2018
W.P.(C) 7476/2018
W.P.(C) 7478/2018
W.P.(C) 7862/2018

2. Ms Acharya, learned ASG appearing for the respondents states that the Office Memorandum dated 25.07.2018 has been issued whereby it has been directed that the passport applications of all the persons who had

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applied for political asylum/refugee status in a foreign country and had been deported would be processed. She further states that the applications filed by the petitioners in these petitions would also be considered in accordance with the Office Memorandum dated 25.07.2018 and shall be processed subject to the petitioners complying with all other conditions.

3. In view of the above, no further orders are required to be passed in these petitions except to direct that the applications filed by the petitioners shall be processed in a time bound manner. It is, accordingly, directed that the said applications be processed within a period of eight weeks from today.

4. The petitions are disposed of in the above terms. All the pending applications are also disposed of.

VIBHU BAKHRU, J

JULY 30, 2018
MK

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